

\$ITEM NO.29 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Civil Appeal No(s). 7189/2015
STATE OF U.P. & ORS.

Appellant(s)

VERSUS

RAM KRISHAN SONI
(with appln. (s) for vacating stay)

Respondent(s)

Date : 07/09/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Gaurav Dhingra, Adv.

For Respondent(s)

Ms. Mridula Ray Bharadwaj, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Last opportunity of three weeks; time is granted to the
Ld. Counsel for the appellant for filing affidavit of
valuation.

Registry to process the matter for listing immediately
after three weeks before the Hon'ble Court, if affidavit of
valuation is filed and if not filed, the matter be processed
for listing before the Hon'ble Judge in Chambers for further
directions.

(PAWAN DEV KOTWAL)
Registrar